

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**IA NOS. 455 & 456 OF 2016 IN  
DFR NO. 2152 OF 2016**

**Dated: 2<sup>nd</sup> January, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:**

<b>TANGEDCO</b>	....	<b>Appellant(s)</b>
<b>Vs.</b>		
<b>Central Electricity Regulatory Commission &amp; Ors.</b>	....	<b>Respondent(s)</b>

Counsel for the Appellant(s) : Mr. S. Vallinayagam

Counsel for the Respondent(s) : Mr. Nimesh Kumar Jha for R-4

**ORDER**

**IA No.455/2016 (Delay in filing) &  
IA No.456/2016 (Delay in refiling)**

There is 18 days' delay in filing and 40 days' delay in refiling the appeal. Counsel for the appellant submits that respondents have been served. Affidavit of service has been filed. Respondent No.4 is represented by Mr. Nimesh Kumar Jha. He states that Vakalatnama will be filed within one week. Other respondents have been served but they have not chosen to appear. We have perused the explanation offered by the appellant. For the reasons stated in the applications, delay in filing and refiling is condoned. Applications are disposed of.

Registry is directed to number the Appeal/Application and list the matter on **11.01.2017.**

**(I.J. Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**

pr/vt